

tional agencies is maintained to curb smuggling of drugs. The matter is also kept under constant review.

Grant of Interim Relief to Employees of Public Sector Undertakings

1603. SHRI ARABINDA GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have notified that the Interim Relief admissible to the Central Government employees will not be applicable to the employees of the Public Sector Undertakings;

(b) whether Government are aware that there are many public sector undertakings which have been following the Central Government scales of pay and allowances in toto; and

(c) if so, what are the reasons for which employees of those undertakings are not being given the benefit of the Interim Relief as paid by the Central Government to its employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):

(a) Yes, Sir.

(b) According to our information even though many such enterprises may be having scales of pay more or less akin to Government scales, allowances like house rent allowance are being paid at a higher rate.

(c) Interim Relief has been granted to the Central Government employees pending receipt of the recommendations of the 4th Pay Commission and this is not in the nature of dearness allowance. The idea is that Interim Relief will eventually get merged in pay revision allowed after the receipt of the report of the 4th Pay Commission.

The Government policy is that all public enterprises should switch over to the Industrial DA pattern. The

enterprises following the Central DA pattern can submit proposals for revision of scales of pay along with adoption of the Industrial DA formula. Government would consider sympathetically any interim payment pending revision of scales of pay on switch over to Industrial DA on a time bound basis on the merits of each case.

Setting up of Co-operative Shipping Mills only in No-Industry Districts

1604. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken any decision to set up co-operative spinning mills in only no-industry districts in the country;

(b) if so, what are the reasons therefor; and

(c) what are the details of the instructions issued in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

P. A. SANGMA): (a) to (c) Government have decided to restrict permission under delicensing scheme for setting up Cooperative Spinning Mills only to 'no-industry' Districts, where there is concentration of handloom and power loom weavers. Permission already issued in respect of which the entrepreneurs have not taken effective steps for implementation of the Letters of offer have also been ordered to be reviewed.

Targets set for additional spindle-age capacity during the Sixth Five Year Plan have already been exceeded and hence Government have decided to exercise more rigorous control in respect of permission for setting up of new Cooperative Spinning Mills.